

management and rehabilitation facilities in prisons in their jurisdiction, and also to have their prison facilities audited. The State Governments are also competent to devise appropriate rehabilitation schemes for prisoners with a view to reform prison inmates. The Ministry of Home Affairs (MHA) has, however, issued advisories to States and UTs on proper administration and management of prisons, and rehabilitation of prison inmates. MHA has also circulated a Model Prison Manual, 2016 to all States and UTs which has dedicated chapters on ‘ After-care and Rehabilitation’ and ‘ Vocational Training and Skill Development programmes’ for inmates.

Online abuse and stalking of women

509. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that online abuse and stalking of women through social media has become rampant across the country;
- (b) if so, steps taken by Government to prevent online abuse and start anti-stalking services for women;
- (c) whether Government has taken any concrete steps in preventing crime against women; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) Incidents of misuse of social media to commit cyber crimes including online abuse and stalking of women are reported. “Police” and “Public Order” are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of citizens rests primarily with the respective State Government/ Union Territory. The State Governments/ Union Territories are competent to deal with cases of misuse of social media to commit cyber crimes.

Ministry of Home Affairs is implementing a scheme namely Cyber Crime Prevention against Women and Children (CCPWC) under which an online cybercrime reporting portal, (www.cybercrime.gov.in) has been launched in September, 2018 to enable public to report complaints pertaining to Child Pornography/Child Sexual Abuse Material, rape/gang rape imageries or sexually explicit content. The Portal facilitates the States/UTs to view complaints of cyber crime online and take appropriate action. Since inception of the portal, more than 16000 complaints, including other cyber crimes, have been received through this

Portal, till 15.06.2019 for action by the States/UTs concerned. Steps have also been taken to spread awareness, issue of alerts/advisories, training of law enforcement agencies, improving cyber forensics facilities, etc. These steps help to prevent such cases and speed up investigation.

Punchhi Commission

510. SHRI SUKHENDU SEKHAR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Punchhi Commission set up by Government on Centre-State relations had submitted its recommendations in the year 2010;

(b) whether Standing Committee of the Inter-State Council (ISC) examined Punchhi Commission's recommendations and the comments of the States thereon in meetings held on 9th April, 2017, 25th November, 2017 and 25th May, 2018;

(c) whether Draft Agenda Notes had since been prepared to place in ISC for appropriate decision; and

(d) if so, how soon the meeting of ISC shall be convened for finalisation of the Punchhi Commission Report considering that long nine years have already elapsed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) Yes, Sir.

(d) As per the Presidential Order dated 28th May 1990, meetings of the Inter-State Council are held at the time and place as may be appointed by the Chairman of the Council.

Sale of enemy properties

511. SHRI SUKHENDU SEKHAR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many enemy properties have been vested to Government and the total value thereof; and

(b) how many enemy properties have been sold by Government and at what price during the years 2017-18 and 2018-19, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) As per provisions of Enemy Property Act, 1968, 9406 immovable enemy properties valued about ₹ 1 lakh crore, 6,50,75,877 enemy shares of 996 companies valued at